

ITEM NO.9

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).37353/2019

(Arising out of impugned final judgment and order dated 23-01-2019 in ITA No.1618/2016 passed by the High Court Of Judicature At Bombay)

PR. COMMISSIONER OF INCOME TAX 10

Petitioner(s)

VERSUS

M/S MONSANTO INDIA LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.879/2020-CONDONATION OF DELAY IN FILING and IA No.880/2020-CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS)

Date : 20-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Aman Lekhi, ASG  
Mr. Arjun Garg, Adv.  
Ms. Rati Tandon, Adv.  
Mr. Abhishek Atrey, Adv.  
Mrs. Anil Katiyar, AOR  
Mr. S. Mahesh Sahasranaman, Adv.

For Respondent(s)

Mr. Tarun Gulati, Sr. Adv.  
Mr. Jasdeep Singh Dhillon, Adv.  
Mr. Rahul Gupta, AOR  
Mr. Vinayak Mathur, Adv.  
Mr. Sparsh Bhargava, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice.

Mr. Tarun Gulati, learned senior counsel accepts notice on behalf of respondent.

Counter affidavit be filed within four weeks.

Tag with C.A. No.380/2015.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER